
(2020) 12 CAT CK 0022

In the Central Administrative Tribunal

Case No : Original Application No. 2702 Of 2017, Miscellaneous Application No. 2494 Of 2020, 633 Of 2018

T. Radhakrishnan, IAS (Retd.)

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 04-12-2020

Acts Referred:

Citation : (2020) 12 CAT CK 0022

Hon'ble Judges : L. Narasimha Reddy, J;A.K. Bishnoi, Member (A)

Bench : Division Bench

Advocate : U. Srivastava, Kumar Omkareshwar

Final Decision : Disposed Of

Judgement

L. Narasimha Reddy, J

1. The applicant is an IAS officer of Chattisgarh cadre. While he was in service, disciplinary proceedings were initiated and during the pendency of

those proceedings, he retired from service. He filed this OA claiming certain reliefs, particularly retirement benefits. He has also filed MA No.

2494/2020 stating that the the Inquiry Officer (IO) submitted a report and in relation thereto, he submitted a representation. The grievance of the

applicant is that on account of the pendency of the disciplinary proceedings, his retiral benefits are not being released.

2. We heard Shri U. Srivastava, learned counsel for the applicant and Shri Kumar Omkareshwar, learned counsel for the respondents.

3. The disciplinary proceedings were in the early stage when the OA was filed. As of now, the IO is said to have submitted a report and a copy

thereof furnished to the applicant and he filed his representation. It is now to be

dealt with by the UPSC. Having regard to the fact that the applicant retired long back and is denied of his retiral benefits, the matter needs to be given a quietus at the earliest.

4. We, therefore, dispose of the OA directing that the disciplinary proceedings initiated against the applicant shall be completed within a period of four months from the date of receipt of a copy of this order. If the proceedings are not concluded by that time, the respondents shall release the retiral benefits of the applicant without prejudice to their, to make recovery, depending on the nature of the order, which the disciplinary authority may pass.

5. Pending MAs also stand disposed of. There shall be no order as to costs.